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IN THE HIGH COURT OF DELHI AT NEW DELHI

NO. 06/2012

IN THE MATTER OF:

Manoj Mishra

... Petitioner

VERSUS

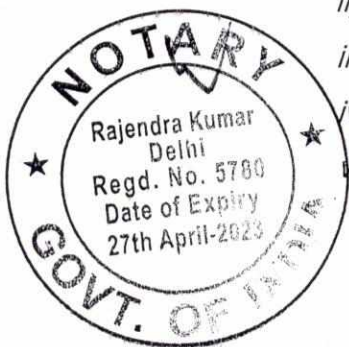
Union of India and Others

... Respondents

**AFFIDAVIT ON BEHALF OF THE RESPONDENT, GOVERNMENT OF  
NCT OF DELHI, IN RESPONSE TO THE ORDER DATED 12.07.2019**

I Suresh Kumar Bhandari, S/o Late Sh. K.S. Bhandari Age 58 years, Special Secretary, Department of Urban Development, Government of National Capital Territory of Delhi, hereby solemnly affirm and declare as under:

1. That I am the Special Secretary, Department of Urban Development, Government of National Capital Territory of Delhi and in that capacity, I am duly authorised and competent to affirm the present Affidavit on behalf of the Respondent, Government of National Capital Territory of Delhi ("GNCTD").
2. The present Affidavit is being filed pursuant to directions of this Hon'ble Court in its order dated 12.07.2019, wherein this Hon'ble Court, *inter alia* directed:  
*"The NCT of Delhi, the states of Haryana and UP, DDA to file an affidavit of compliance of the directions of the Tribunal in a clear cut tabular statement indicating:*
  - i) *Actions required to be taken,*
  - ii) *Actions taken so far,*
  - iii) *The target date prescribed in the orders.*
  - iv) *Reasons for the delay in execution and*
  - v) *Expected date of completion.*



*All this information may be in quantifiable as well as qualitative terms with measurable indicators, also indicating reasons in detail in case of over- shooting of prescribed timelines. This statement should cover all the components of Yamuna Mailey se Niraml Yamuna- Revitalization plan, 2017 approved by this Tribunal which covers environment flow, interception of drainages to STPs, up-gradation of existing STPs to meet the standards, setting up of new STPs, utilization of treated sewage, identification and demarcation of Flood Plain Zone (FPZ), removal of encroachments from FPZ, Sewage Treatment Plants, repair and maintenance of drains, dredging and desilting, Industrial Pollution and trade effluent including performance of ETPs and CETPs, sewage and fecal sludge management, online monitoring of STPs, CETPs in river Yamuna, use of treated waste water, idol immersion, pollution of the River Yamuna in the State of Haryana, and pollution of River in the State of U.P. , creating public awareness through information, dissemination strategies and management and polluter pays principle. A copy of this statement may also be provided by the NCT Delhi, the State of Haryana and Uttar Pradesh and DDA to the Monitoring Committee before 05.08.2019 and Monitoring Committee may provide consolidated status report by recording its comments/remarks by 10.08.2019."*

3. That incompliance of the above directions of the Hon'ble Tribunal, the requisite information in a tabular form is **annexed as Annexure "A"**.

4. In view of above facts, it is hereby prayed before this Hon'ble Court that the present submission may be taken on record. It is humbly submitted that the answering department has the highest respect and regard for the orders of this Hon'ble court. The present affidavit along with its annexure is being placed before this Hon'ble Court for its consideration and further directions, if any.



*A. Bhandari*

DEPONENT

**SURESH K. BHANDARI**  
Special Secretary  
Urban Development Department  
Govt. of NCT of Delhi  
9th Level, Delhi Sectt., New Delhi

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VERIFICATION:

Verified at New Delhi on this the 21<sup>st</sup> day of August, 2019 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

*[Handwritten Signature]*

DEPONENT

SURESH K. BHANDARI  
Special Secretary  
Urban Development Department  
Govt. of NCT of Delhi  
9th Level, Delhi Sectt., New Delhi

IDENTIFIED



ATTESTED

*[Handwritten Signature]*

RAJENDRA KUMAR  
NOTARY, DELHI-R-5780 9899446209  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND, NEW DELHI  
Register Pg./Sl. No. 21 AUG 2019

RAJENDRA KUMAR, NOTARY, Reg. No. 5780  
F No.-5(486)  
EMPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 297 OF CRPC 1973  
DELHI HIGH COURT RULES 1967  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY AFFIDAVIT BEFORE NOTARY  
SUPREME COURT RULES, 2013  
ORDER IX-7

*[Handwritten Signature]*  
08212019

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE  
DEPONENT EXECUTIVE WHO IS DEEMED PERFECT TO  
UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT  
DELHI ON 21 AUG 2019 IDENTIFIED BY

IDENTIFY THE EXECUTIVE / DEPONENT WHO HAS  
SIGNED IN MY PRESENCE

*[Handwritten Signature]*  
IDENTIFY THE EXECUTANT / DEPONENT  
WHO WAS SIGNED IN THE PRESENCE OF

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Annexure-A

S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
1.	Chapter :1, Environmental Flow	Issue pertains to YYRB and I&FCD, GNCTD	Not applicable	Not applicable	Not applicable
2.	Chapter :2, DDA and Demarcation of Flood Plains and Conservation Activities	Pertains to DDA	Request has been made to DDA to expedite the matter.	Request has been made to DDA to expedite the matter.	Not applicable
3.	Chapter :3 Quality of water in River Water in Yamuna	Made operational by DPCC by 15 <sup>th</sup> Feb 2019 and calibration done by 15.03.2019.	15.02.2019	Not applicable	Not applicable
	Real Time online Monitoring Station at Wazirabad to be made operational.	-do-		Not applicable	Not applicable
	Real Time online Monitoring Station at Okhla.			Process is ongoing	Not applicable
	Online Monitoring system to be set up at Palla.	NIT invited by DPCC and tenders received	15.03.2019		
4	Chapter:4, Sewage Treatment Plants(STPs)				
A	STPs being rehabilitated / upgraded (Annexure C-4/2)				
	1. Kondli STP Ph-I	Work in progress. Present progress - 12.50%	March 2020	Environment & Forest Department, GNCTD has been asked to expedite the matter.	The work will be completed in 12 months period after completion of Environment & Forest Department work.
	2. Kondli STP Ph-II	Plant is still in operation	July 2022	Not applicable	July, 2022
	3. Kondli STP Ph-III	Work in progress. Present progress - 12.50%	Dec 2019	Progress of work is suffering as permission for cutting of trees is yet to be received.	The work will be completed in 12 months period after the receipt of tree cutting

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
4.	Yamuna Vihar STP Phase-II (10 MGD) under AMRUT Scheme.	Administrative Approval of Delhi Jal Board accorded. The plant has been commissioned on existing parameters in February, 2019. Consultant for preparation of DPR for upgradation to 10/10 has been appointed.	March, 2020	The plant has already been made operational as per existing parameter. Upgradation of Yamuna Vihar STP to 10/10 parameter will be complete by March 2021.	permission. March, 2021
5.	Okhla STP Phase I	124 MGD STP at Okhla will be constructed instead of existing Okhla STP (Phase I to IV).	December 2021	Approvals from JICA and due to Model Code of Conduct for Lok Sabha Elections 2019.	December, 2022
6.	Okhla STP Phase II	Work awarded on 04.06.2019 and is in progress	14.12.2021	Note: The new STP will be constructed at a new location. Till the new plant is constructed & commissioned, the existing plants will remain in operation.	December, 2021
7.	Okhla STP Phase III	Work in progress. Present progress - 25%	For short term measure, March, 2020 and for long term measure, July, 2022	Work is in progress and Environment & Forest Department, GNCTD has been asked to expedite the matter.	Short term-Dec, 2020. Long term up-gradation. Dec, 2022.
8.	Okhla STP Phase IV	Consultant appointed,		Conduct for Lok Sabha Elections 2019. No response for consultant as specialize work.	
9.	Rithala (Ph-I Rehabilitation)				
10.	Keshopur Phase-II				
11.	Keshopur Phase-III				
B	<b>Status of Sewage Treatment (Annexure C-4/3)</b>	Sewage generation is same	June 2019	Not applicable	Not applicable
	1. Sewage generated in Delhi (MGD) as per water supply by DJB - 720	Present capacity of STPs has been reduced temporarily from 617 to 597 MGD (20 MGD stream of 40 MGD Rithala Phase -1 is under	June 2019	40 MGD capacity was to be increased by commissioning of New Coronation Pillar STP. Reasons for delay have been mentioned	50% liquid stream along with 4 digesters of Coronation Pillar STP shall be commissioned by 31.12.2019 and entire plant by
	2. Sewage treatment capacity (MGD) - 657				

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	3. Sewage treatment (MGD) - 651	rehabilitation under YAP-III). Work of construction of Coronation STP is still in progress hence, additional 40 MGD could not be added. 35 MGD will be added in Dec 2019 and 35 more will be added by March 2020. Hence, treatment capacity remained as 597 MGD. One stream of 20 MGD at Rithala Ph-1 40 MGD STP has been put out of operation on account of rehabilitation and upgradation.	June 2019	The main reason is lack of deployment of resources due to severe financial crisis of executing agencies of Interceptor Sewer Project and poor management of M/s. EIL in handling the contract.	Sewage treatment of 627 MGD will be achieved by December, 2021.
	4. Capacity utilization (%) - 99	ISP work in progress. The rehabilitation of Rithala and Kondli STP and construction of Coronation Pillar & Okhla STPs are in progress.	December 2021	-do-	95.3% capacity utilization of STPs is likely to be achieved by Dec. 2021 and 100% by Dec. 2022.
(C)	<b>Status of new STPs proposed</b>				
	1. Construction of 318 MLD (70 MGD) Wastewater treatment Plant at Coronation Pillar (Annexure C-4/3)	Work in progress and about 56% work has been completed.	June, 2019	a) The work was awarded to M/S L&T-Passavant (JV) and was to be started in Oct 2016 and completed by April, 2019. However, work could not be started in time as the land where plant is to be constructed was being used by Nirankaris for their annual Nirankari Sant Samagam, which resulted in an <u>upfront delay of about 4 months</u> and consequently the <u>work could be</u>	50% liquid stream along with 4 digesters of Coronation Pillar STP shall be commissioned by 31.12.2019 and entire plant by 31.03.2020.

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
				<p>b) The site for the proposed plant was a low lying area where fly ash from power houses was filled up. Hence, the bearing capacity of the area was extremely low which required ground improvement by piling about 17500 stone columns. <u>This extra piling activity took about 9 months, which was not originally anticipated.</u> However, wherever possible the activities were started in June 2017. The above two factors contribute to a <u>total delay of about 10 months, which has hampered the meeting of original timelines.</u></p> <p>c) Hence, the progress of the work remained slow since the beginning and to expedite the progress, about 20 letters including Show Cause Notice were issued to the firm and till date, <u>27 regular progress review meetings were conducted by DJB at various levels including Chief Engineers, Member(Dr) and CEO.</u> The site was also <u>regularly inspected more than 30 times</u> by various officers including Chief Engineers, Member(Dr) and CEO, DJB.</p> <p>d) During site inspection of CEO, DJB on 12.12.2017, it was directed to expedite the progress of the work so as to complete the same within the stipulated time period. The firm had confirmed that they would put maximum</p>	

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
				<p>e) However, it was observed that the firm failed to follow the construction schedule submitted by them to DJB. In a review meeting with DJB on 5.7.2018, the firm agreed that 50% of liquid stream will be commissioned upto March, 2019 and remaining 50% liquid stream shall be commissioned in a progressive manner upto June, 2019. It was also agreed that the plant including digesters and power generation will be completed in all respects by Dec., 2019.</p> <p>f) As progress of the work was not picking up, a Show Cause Notice was issued to the firm on 26.11.2018 to explain the reasons why action under the Contract Agreement should not be taken against the firm for delaying the project.</p> <p>g) There was also shortage of funds for the project and DJB approached NMCG for providing funding for the work. After several rounds of meetings, NMCG on 3.12.2018 agreed to provide funds to</p>	

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
				<p>h) As stated above, earlier the 50% liquid stream of the plant was to be commissioned by June, 2019 without digesters. During the meeting of Monitoring Committee appointed by Hon'ble NGT on 16.4.2019, it was decided that 50% liquid stream along with 4 digesters shall be commissioned by Dec. 2019.</p> <p>i) <u>As can be appreciated above, the progress of the work is being monitored regularly by DJB and till date about 56% work has been completed. Apart from initial delays, the work has been further delayed due to lack of adequate planning and deployment of insufficient resources by the firm. However, the firm M/S L&amp;T-Passavant (IV) vide their letter No. L&amp;T-PE&amp;E-IV/318 MLD/1214 dated 17.07.2019 has reconfirmed that 50% liquid stream along with 4 digesters of Coronation Pillar STP shall be completed by 31.12.2019 and entire plant by 31.03.2020. In the review meeting taken by CEO, DJB on 1.8.2019 with Senior Officers of M/s L&amp;T and Passavant, the firm reiterated their commitment to meet the Dec. 2019 and March, 2020 deadlines. Strict action including levy of strict penalties and compensation for delays, will be initiated against the firm</u></p>	

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
	2. Decentralised STPs of about 157.8 MGD capacity at different locations (Annexure C-4/3)	Gram Sabha land at 46 locations is still in process of allotment by revenue deptt.		for the delays in committed timelines, as per contract agreement.	Monitoring Committee has recommended a committee comprising Professor CR Babu, Professor Gosain, IIT Delhi, Director NEERI, and others to examine the alternative available before DJB moves ahead with the plans for land acquisition for 32 DSTPs, as acquisition of land is a time consuming and lengthy process as per recent guidelines.
	3. 14 Decentralised in Najafgarh area (Annexure C-4/4)  Construction of 14 sewage treatment plant (STP), 3 nos. of sewage pumping station and Peripheral sewers in command area of Najafgarh drain (Dhansa to Keshopur).	<ul style="list-style-type: none"> <li>Tenders were called in July, 2015.</li> <li>Requisition for land was sent in May, 2015 to Divisional Commissioner (Revenue) and Principal Secretary (Land &amp; Building), Govt. of NCT of Delhi.</li> <li>NMCG was requested in July, 2015 to approved the funding of the all 14 STPs as per directions of the Hon'ble NGT.</li> <li>As per the directions dated 14.03.2017 and 12.04.2017 of the Hon'ble NGT, Work has been awarded vide work order</li> </ul>	31.12.2017	The work Orders for execution of 14 STPs were issued to M/s L&T on dated 21.04.2017 having total capacity of about 39 MGD (177 MLD) as per the projected requirement of Sewerage Master Plan-2031. However, the NMCG during their inspection in 2016 had observed less flow in the drains and prioritized funding of only 7 STPs out of 14 STPs. The matter was agitated and Hon'ble NGT vide its directions dated 06.12.2017 directed NMCG to fund all the 14 STPs in the ratio of 70:30. However, till date NMCG has funded only 7 STPs.	Further, in a meeting of joint review in MoWR, Govt of India held on 18.01.2018, it was decided that there is a need to re-

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		no 1&2 (2017-2018) dated 21.04.2017 in anticipation of approval of funding from NMCG of all 14 STPs.		<p>examine the justification of the project to avoid any wasteful expenditure. In pursuance, M/s 'Water and Power Consultancy Services' (WAPCOS), a MINIRATNA Govt of India Undertaking under Ministry of Water Resources was appointed as Consultant on 27.04.218 to ascertain the quantum of flow in the command of 14 STPs.</p> <p>The consultant M/s WAPCOS has given opinion that there is less flow in the drains under the command of these 14 STPs, which is primarily due to absence of proper sewerage system in the area only effluent from septic tank and grey water is being discharged into the drain. Moreover, expected population growth has not taken place in its command. Therefore, WAPCOS recommended that capacities of these 14 STPs must be reduced from 39 MGD to 32 MGD. Recommendations of WAPCOS were approved by the Board on 29.05.2019. Accordingly, matter was taken up with the contractor M/s L &amp; T to execute the work at reduced capacities of these 14 STPs as per the recommendations of WAPCOS. However, the contractor has declined to proportionately scale down the cost as per the reduced capacities and a conditional offer has been given, which is beyond the</p>	

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				<p>terms of the original contract. Further, discussions are underway in the matter.</p> <p><b>Issues Plaguing the Implementation of this Project:</b></p> <p>As per the original plan, all the 14 STPs were to be funded by NMCG in the ratio of 70:30 (NMCG:Delhi Govt) and land for STPs were to be made available by Government. NMCG has prioritized funding for only seven (7) specific STPs out of 14 till date and the land is available for only 6 locations, out of which only 2 have requisite funding. The details of the problems of land and funds are elaborated below:</p> <p><b>a. Land for 14 STPs:-</b></p> <ul style="list-style-type: none"> <li>As far as land is concerned, out of 14 STPs, land at only 6 locations has been given to D/JB by Govt till date. The land for the balance 8 locations is yet to be acquired/allotted by Government to D/JB.</li> </ul> <p><b>b. Funds for 14 STPs:-</b></p> <ul style="list-style-type: none"> <li>As per directions of Hon'ble NGT, approval of funding for 7 STPs have been received from NMCG- so far. Approval of funding for balance 7 STPs is yet to be received from NMCG, for which request has already been sent to them.</li> </ul> <p><b>c. Current status of work:-</b></p>	

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
				<p>• Out of 7 STPs where funding from NMCG is available, land is available only at 2 locations. However, at these locations also, the work could not be started due to reduced capacities of these STPs as per expert opinion of M/s WAPCOS and the reluctance of the contractor to commence work at altered plant capacities with proportionate reduction in cost.</p> <ul style="list-style-type: none"> <li>• Land at balance 5 locations is not available wherein funding from NMCG is approved. Hence, work could not be commenced.</li> <li>• Funding for balance 7 STPs is yet to be approved by NMCG. Therefore work could not be taken up for remaining 7 locations too.</li> </ul> <p>To summarise the issue, the <u>3 major hurdles in the implementation of 14 STPs (9+5) scheme have been land, funds and projected/actual flow in drains</u>, which are beyond the control of Delhi Jal Board.</p> <p>In view of the above, inspite of making all bonafide efforts by DJB, no progress could be made regarding 14 STPs. However, DJB has tried its best to reduce pollution load from this catchment area by promoting implementation of Septage Management</p>	

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
	4. Implementation of Grid	13.196 MW Commissioned till		<p><b>THE WAY FORWARD:-</b></p> <p>The Hon'ble Monitoring Committee in its Second Interim Report dated 27.05.2019 has recommended that an Expert Committee comprising Prof. C.R. Babu, Prof. Gosain, Director NEERI and others may be asked to examine the alternatives available, before DJB moves ahead with plans for land acquisition for 32 decentralized STPs including the 14 decentralized STPs at Najafgarh. The DJB remains committed to take further necessary action as per the recommendations of Monitoring Committee and will proceed accordingly.</p>	Delhi Jal Board has installed

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion														
	Connected roof top solar system 5. Unit Generation after completion of 16 MW capacity. - 17 lakhs unit per month	date: 57 lakh Unit generated till now. 12.97 lakh Unit per month (June 2019).	30.03.2019	Not applicable.	Solar Panels at its WTPs, STPs, & BPSs wherever feasible and the electricity generated is to the tune of 12.97 lakh unit per month against the estimated target of 17 lakh units per month.														
5	<b>Chapter :5, Interceptor sewer Projects (ISP)</b>																		
	Laying of Interceptor Sewer along three major drains Najafgarh, Supplementary & Shahdara for abatement of pollution in River Yamuna	The interceptor sewer project has been completed to the extent of more than about 94% and Provision of trapping of about 125.80 MGD has been achieved so far out of proposed 242 MGD waste water.	30-06-2019	As per previous commitments given by M/s EIL, provision for trapping of complete 242 MGD discharge was to be made by 30.06.2019 but due to the following reasons work got delayed: The following reasons for delay have been reported by M/s EIL 1. Package-2 The lead partner of the consortium, M/s Prabhba Industries limited is facing severe financial crisis and even have approached NCLT. Severe cash flow issues causing nonpayment to vendors/sub contractors are causing hindrances at site work. To overcome the trouble, interest bearing advances are being made to the executing agency. 2. Package-3 Though the associated civil works are nearing completion for IC/SPS etc, the work for microtunneling of one drive of 250m (2400mm dia) is causing a matter of concern due to malfunctioning of MTBM machine due to faulty computer guiding system. The	<table border="1"> <thead> <tr> <th>Package</th> <th>Tentative completion date</th> </tr> </thead> <tbody> <tr> <td>P1</td> <td>15.1.16 (already commissioned)</td> </tr> <tr> <td>P2</td> <td>31st Dec-19</td> </tr> <tr> <td>P3</td> <td>31st Dec-19</td> </tr> <tr> <td>P4</td> <td>31st Dec-19</td> </tr> <tr> <td>P5</td> <td>31st Dec-19</td> </tr> <tr> <td>P6</td> <td>31st Dec-19</td> </tr> </tbody> </table>	Package	Tentative completion date	P1	15.1.16 (already commissioned)	P2	31st Dec-19	P3	31st Dec-19	P4	31st Dec-19	P5	31st Dec-19	P6	31st Dec-19
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P1	15.1.16 (already commissioned)																		
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				<p>machine is an imported one and the Technicians from Germany is on the job. As a second option a similar computer from Bangkok is also being arranged.</p> <p>As explained above Financial position of M/s Prabhha Industries is causing problem for smooth functioning of site work. To overcome the trouble, interest bearing advances are being made to the executing agency.</p> <p>3. Package-4 While commencing Microtunneling works in Budh Vihar area, it was observed that the adjacent road and buildings are developing cracks. The stretch had to be abandoned and works getting executed through new scheme. The work can only commence after the monsoon retreat.</p> <p>Agency often cites financial trouble for slow work progress and the problem somewhat mitigated by providing interest bearing advances.</p> <p>4. Package-5 Due to resistances by locals the work is getting delayed. A portion of work for Brahmपुरi drain had to be descope due to infringement by civic bodies. Contract was awarded to a new contractor with a new scheme.</p> <p>Agency often cites financial trouble for slow work progress and the problem somewhat mitigated by providing interest bearing</p>	

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
				<p>advances.</p> <p>5. Package-6</p> <p>The original scheme of ISP for this drain could not be achieved due to encroachment by civic authorities in the lay out area. A new scheme to trap the drain was prepared and the work was de-scoped from the main agency and separate contract was awarded to M/s Galacon infrastructure. The work is inside the bed of Shahdara drain and work in Monsoon time is not possible. Moreover the permission to work inside the drain bed was delayed leading to delay of overall work.</p> <p><b>Rigorous Monitoring by DIB:</b> ISP Project is being regularly and stringently monitored by DJB through monthly meetings chaired by Member(Drainage) in Project Monitoring Unit (Technical), CEO(DJB) in Project Monitoring Unit(General) and quarterly review meetings chaired by Chief Secretary, Delhi. So far, about <u>72 PMU(T) meetings, 68 PMU(G) meetings and 35 meetings</u> have been held at the level Chief Secretary, Delhi. The ISP is also being monitored periodically by Govt of India through Director General (NMC), Secretary, Water Resources, and Minister of Water Resources from time to time.</p> <p>The main reason for delay in completion of project is lack of deployment of adequate financial resources by executing agencies of Interceptor Sewer Project and poor</p>	

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
				<p>management of M/s. EIL in handling the contract.</p> <p>During the last meeting of PMU(G) held on dated 26.07.2019 chaired by CEO, DIB, M/s EIL, has confirmed that the entire provision for the trapping of 242 MGD will be made by December 2019. In case of failure in fulfilling the commitment by M/S EIL, maximum penalty will be imposed by DIB for their default as per the Contract Agreement</p>	
6	Chapter :6, Repair and Maintenance of Drains				
A.	List of 11 drains trapped by DIB (Annexure C-6/2)				
	1. Magazine Road Drain	<b>Completed.</b>	31.03.2019	Not applicable	Not applicable
	2. Sweeper Colony drain	Repair & maintenance work completed on 31.03.2019 and	31.03.2019		
	3. Khyber Pass Drain	O&M contract awarded.	31.03.2019		
	4. Metcalf House Drain	<b>Completed.</b>	31.03.2019	Some discharge at the downstream side has been observed from Jf Cluster and some settlement in O-Zone. It is proposed to construct a small decentralized plant/lift station to treat the local discharge. A piece of land is to be allotted by DDA.	01 year from the date of allotment of land from DDA.
	5. Tonga Stand Drain	Repair & maintenance work completed on 31.03.2019 and O&M contract awarded.			
	6. Moat Drain(Vijay Ghat)	<b>Completed.</b>	Not applicable	Not applicable	Not applicable
	7. Civil Military Drain	<b>Completed.</b>	31.03.2019	The trapping was done within time schedule however, after commissioning the same one of the manhole settled which was rectified immediately and made operational.	Not applicable
	8. Delhi Gate drain	<b>Completed.</b>	Not applicable	Not applicable	Not applicable

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
	9. Sen Nursing Home Drain	Repair & maintenance work completed on 31.03.2019 and O&M contract awarded.		It is proposed to construct RCC weir across the drain on the downstream of STP so that overflow into river Yamuna is completely stopped.	31.12.2019
	10. Drain No 14	<b>Completed.</b> Repair & maintenance work completed on 31.03.2019 and O&M contract awarded.	Not applicable	Not applicable	Not applicable
	11. Tughlaqabad Drain	<b>Completed.</b> Repair & maintenance work completed on 31.03.2019 and O&M contract awarded.	Not applicable	Not applicable	Not applicable
B.	Status of 6 drains partially trapped / untrapped (Annexure C-6/3)				
	1. Shahdara Outfall Drain	Work in progress	ISP Project 31.03.2019, Complete Kondli STP 09.02.2022, One 10 MGD STPs at Kondli-Dec 2019, Yamuna Vihar STPs:31.03.2019	<u>The following reasons for delay have been reported by M/s EIL</u> Delay in completion of ISP Project Package 5 & 6. <b>Package-5</b> Due to resistances by locals the work is getting delayed. A portion of work for Brahmapur drain had to be de-scoped due to infringement by civic bodies. Contract was awarded to a new contractor with a new scheme. Agency often cites financial trouble for slow work progress and the problem somewhat mitigated by providing interest bearing	ISP: 31 Dec. 2019  10 MGD STP Kondli Ph-I & 10 MGD Kondli Ph-II will be completed in 12 months period after the receipt of tree cutting permission. 25MGD STP Kondli Ph-II will be completed by July, 2022.

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
				<p>advances.</p> <p><b>Package-6</b> The original scheme of ISP for this drain could not be achieved due to encroachment by civic authorities in the lay out area. A new scheme to trap the drain was prepared and the work was de-scoped from the main agency and separate contract was awarded to M/s Galacon infrastructure. The work is inside the bed of Shahdara drain and work in Monsoon time is not possible. Moreover the permission to work inside the drain bed was delayed leading to delay of overall work.</p> <p>The main reason is lack of deployment of financial resources by executing agencies of Interceptor Sewer Project and poor management of M/s. EIL in handling the contract.</p> <p>Kondli : Progress of work is suffering as permission for cutting of trees is yet to be received.</p> <p>NOTE: Provision for trapping of Sahibabad, Indrapuri &amp; Banthla drain is to be done by UP Govt. as these drains are carrying industrial waste and discharging into Shahdara drain from UP area.</p>	36 months after handing over of land by DDA.
2.	Qudsia Bagh+ Morigate Drain	Land identified but is in O zone. DDA requested to take urgent action for allotment of land.	36 months after handing over of land by DDA	NA	36 months after handing over of land by DDA.
3.	Barapulah Drain	1. As a short term measure sewers from sewer	31.12.2020	Land for STP has been identified and DDA has been requested for allotment of the land	36 months after handing over of land by DDA.

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
		<p>area is proposed to be trapped. The trappings at Krishi Vihar, Andrews Ganj &amp; Nijamuddin are being renewed which will take around 50 MLD waste water which will be pump to Okhla STP.</p> <p>2. As a long term measure, a sewage treatment plant 90 MLD capacity has been proposed at the mouth of the drain. DDA is being pursued to allot the land for construction of STP.</p> <p>3. The sewerage system in Sangam Vihar GOC in the command of this drain is being provided which will stop sewage from unauthorized colonies.</p>		<p>measuring 20 Acres at the outfall point of Barapullah drain. However, allotment and handing over the land by DDA is still awaited.</p>	
4.	Maharani Bagh Drain	<p>1. The 70% work has been completed to partially trap the flow to the extent of 9-10 MLD in C.V. Raman Marg Trunk sewer.</p> <p>2. For balance about 15 MLD flow, the sewerage system is being provided in Batla House GOC, Phase-II. which will trap</p>	31.03.2019	<p>Resistance from local residents, delay in permission from traffic police and existing underground services.</p>	15.08.2019
			Not mentioned		31.12.2021

S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
	5. Kalkaji Drain	the same and pump to Okhla STP.  <b>Completed.</b> Repair & maintenance work completed on 31.03.2019 and O&M contract awarded.	Not applicable	Not applicable	Not applicable
	6. Tehkhand Drain	<b>Completed.</b> Repair & maintenance work completed on 31.03.2019 and O&M contract awarded.	Not applicable	Not applicable	Not applicable
7	<b>Chapter :7. Industrial pollution and CETPs</b>	Action to be taken by DSIIDC, DPCC, CPCB, MCDS, DDA, Industries Department	Not applicable to DJB	Not applicable to DJB	Not applicable to DJB
8	<b>Chapter :8. Sewage and Faecal Sludge Management</b>				
	1. Publication of notice inviting applications for issue of licences	Published on 22-12-2018	22-12-2018	Not applicable	Not applicable
	2. Issue of Licence to interested parties	License is being issued since March 2019 and so far 96 Nos. of incense have been issued against 156 Nos. applications.	20-02-2019	Due to poor response the date of notice inviting applications for issue of licenses had to be extended as below:- • 1st Published on 22/01/19 with last date 21/01/19. • 2nd Published on 20/01/19 with last date 31/01/19. • 3rd Published on 02/02/19 with last date 11/02/19.	Registration is open up to 31/12/19. The process of issuing license is an ongoing process.
9	<b>Chapter :9. Online Monitoring of STPs, CETPs and Yamuna</b>	<ul style="list-style-type: none"> <li>Real time measurement of quality parameters by installing Online Monitoring System at all</li> </ul>	-	All the work has already been completed except display of LED Board. The reasons of delay are as under:-	30.09.2019

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
10	Chapter:10. Use of treated waste water	<ul style="list-style-type: none"> <li>35 STPs and linking it to CPCB/DPCC.</li> <li>SMS and online alerts are being forwarded to plant in-charge and other officers for parameters beyond design limits.</li> <li>SOPs for taking action on SMS alerts formulated and operationalized.</li> <li>Calibration of sensors of OLMs as per manufacture SOP</li> <li>Real time OLMs data is available on DJB website for public viewing.</li> <li>Installation of LED display boards at STPs for public</li> </ul>	31.03.2019	<ul style="list-style-type: none"> <li>Framing of estimate delayed due to work being specialised.</li> <li>Conduct for Lok Sabha Elections 2019.</li> <li>No response causing re-tendering</li> </ul>	Not applicable
11	Chapter :11. Idol Immersion	Action Plan for utilization of treated effluent have been prepared and submitted to the Hon'ble NGT in OA No.148/2016 Mahesh Chandra Saxena Vs SDMC & Ors.	Not applicable to DJB	Not applicable to DJB	Not applicable to DJB
12	Chapter :12. State of Haryana	Action to be taken by Haryana	Not applicable to DJB	Not applicable to DJB	Not applicable to DJB

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S. No.	Action required to be taken	Actions taken so far	The target date prescribed in the orders	Reasons for the delay in execution	Expected date of completion
	and Pollution of the River	State Pollution Control Board(HSPCB), Haryana Shahari Vikas Pradhikaran (HSVP) and HSIIDC	DJB		
13	Chapter :13. State of Uttar Pradesh and Pollution of the river	Action by UP Pollution Control Board, Jal Nigam, GDA, Nagar Niagm and UPSIDC	Not applicable to DJB	Not applicable to DJB	Not applicable to DJB
14	Chapter :14. Create Public Awareness through Information Dissemination Strategies	Action to be taken by Deptt. of Environment & Forests and the Directorate of Education, GNCTD	Not applicable to DJB	Not applicable to DJB	Not applicable to DJB
15	Chapter :15. Establishing a website for the Monitoring Committee				Website already launched